

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

D.A. 50/94

V.K.Dwivedi ..... Versus ..... U.O.I. & Ors.

19.1.94

Hon'ble Mr. S.Das Gupta, A.M.  
Hon'ble Mr. T.L.Verma, J.M.

Heard Shri S.S.Sharma, learned counsel for the applicant on admission. The applicant in this case has filed an appeal dated 27.8.93 against ~~the~~ <sup>u</sup> ~~impugned~~ order of <sup>u</sup> ~~impugned~~ penalty and it is stated that the appeal is yet to be disposed of. Since the period of 6 months has not yet elapsed from the date of appeal, this application appears to be premature.

The case of the petitioner is that the penalty of withholding of increment has been imposed on him without serving any memo of charges. It has also <sup>u</sup> ~~been~~ stated in the application that while forwarding his appeal to the Appellate Authority his office had mentioned in the forwarding letter that no charge memo was received or served on the applicant.

In the facts and circumstances of the case, we are of the view that at this stage, what is necessary is early disposal of the appeal filed by the applicant. In view of this, we ~~will~~ direct the respondents to consider the petitioner's appeal dated 27.8.93 and dispose of the same with a reasoned and speaking order within a period of one month from the date of communication of this order. The petitioner however, shall <sup>be</sup> at liberty to approach this Tribunal in case, he is in any way aggrieved by the Appellate order.

The petition is disposed of with the above ~~observation~~ direction.

  
J.M.

/ju/

  
A.M.